



The Manipur Contingency Fund Act, 2024

Act No. 11 of 2024

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MANIPUR GAZETTE

**EXTRAORDINARY
PUBLISHED BY AUTHORITY**

No. 113

Imphal, Wednesday, August 21, 2024

(Sravana 30, 1946)

**GOVERNMENT OF MANIPUR
SECRETARIAT : LAW & LEGISLATIVE AFFAIRS DEPARTMENT**

NOTIFICATION

Imphal, August 19, 2024

No. 2/20/2024-Leg/L: The following Act of the Legislature of Manipur which received assent of the Governor of Manipur on August 12, 2024 is hereby published in the Official Gazette:

THE MANIPUR CONTINGENCY FUND ACT, 2024

(MANIPUR ACT NO. 11 OF 2024)

AN

ACT

to establish a Contingency Fund of the State of Manipur and to provide for Advances, to be made out of it for the purposes of meeting unforeseen expenditure.

Whereas, it is expedient to establish a Contingency Fund of the State of Manipur in the nature of an imprest to be placed at the disposal of Governor to enable advances to be made by him out of this Fund for the purpose of meeting unforeseen expenditure pending authorization of such expenditure by the Legislature by law under Articles 205 and 206 of the Constitution of India.

Be it enacted by the Legislature of the State of Manipur in the Seventy-fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Manipur Contingency Fund Act, 2024.

Short title, extent and commencement.

(2) It shall extend to the whole of the State of Manipur.

(3) It shall come into force from the date of its publication in the Official Gazette of Manipur.

2. (1) A Contingency Fund in the nature of an imprest shall be established and shall be entitled the Contingency Fund of the State of Manipur, hereinafter called the Contingency Fund.

Establishment of a Contingency Fund.

(2) The Fund shall be held on behalf of the Governor by the Secretary to the Government of Manipur in the Finance Department, and no advance shall be made out of such Fund except for the purpose of meeting unforeseen expenditure pending authorisation of such expenditure by the Legislature under appropriations made by law.

Payment into the Contingency Fund. 3. There shall be paid by the State Government into the Contingency Fund, a sum of Rs. 500 Crore from and out of the Consolidated Fund of the State.

All expenditure met out of advances from the Fund made in the aforesaid manner shall be laid before the Legislature for authorization within the financial year in which such advances are made.

Power to make Rules. 4. For the purpose of carrying out the object of this Act, the State Government may make rules regulating all matters connected with or ancillary to the custody of the payment of moneys into and the withdrawals of moneys from the Contingency Fund of the State of Manipur.

NUNGSHTOMBI ATHOKPAM,
Commissioner (Law),
Government of Manipur.